

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "E" : DELHI
[THROUGH VIDEO CONFERENCING]

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
Ms. SUCHITRA KAMBLE, JUDICIAL MEMBER

ITA.No.9849/Del./2019
Assessment Year 2015-2016

Anil Kumar Rathi HUF, 24, Sadhna Enclave, Malviya Nagar, New Delhi – 017. PAN AAAHA3093B	vs.	The Income Tax Officer, Ward – 30 (3), New Delhi – 110 002.
(Appellant)		(Respondent)

For Assessee :	-None-
For Revenue :	Shri Gaurav Pundir, Sr. D.R.

Date of Hearing :	29.09.2021
Date of Pronouncement :	29.09.2021

ORDER

PER R.K. PANDA, A.M.

This appeal filed by the Assessee is directed against the order dated 21.11.2019 of the Ld. CIT(A)-10, New Delhi, relating to the A.Y. 2015-2016.

2. None appeared on behalf of the assessee. However, an application has been filed by the assessee requesting to allow the assessee to withdraw the appeal on

the ground that assessee has opted for VIVAD SE VISHWAS SCHEME, 2020 and the PCIT has approved the request of the assessee and has issued Form No.3 in favour of the assessee.

3. In view of the above and in the absence of any objection from the side of the Ld. D.R, the request of the assessee for withdrawal of the appeal is allowed and the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court at the time of hearing itself i.e., on 29.09.2021.

Sd/-
(Ms. SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Delhi, Dated 29th September, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'E' Bench, Delhi
6.	Guard File.

// By Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.